

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. NO. 139/2000 &
M.A. NO. 1658/2000 In
O.A. NO. 1715/1999

New Delhi this the 24th day of July, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

Smt. Urmil and another Petitioners

(By Sh. M.K. Gaur, Advocate)

-Versus-

Shri N. Raja, Director General
Directorate of Vigilance
Customs and Central Excise,
New Delhi. Respondents

(By Shri R.R. Bharti, Advocate)

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

It is common ground that the order of this Tribunal issued on 25.1.2000 has now been complied with. Contemner has also tendered his unconditional apology for the earlier ^{order} passed by ^{him} on 20.6.2000. Having regard to the same, present Contempt Petition is disposed of. Notice issued on 2.5.2000 is discharged. No order as to costs.

MA No. 1658/2000

In view of the aforesaid order, no further orders are called for in MA No. 1658/2000 which is also disposed of with no order as to costs.

V.K. Majotra

(V.K. Majotra)
Member (A)

Ashok Agarwal

(Ashok Agarwal)
Chairman

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